

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2138
TO BE ANSWERED ON 10.03.2016

PRIVATE COMPANIES INVOLVED UNDER PMGSY

2138. SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the roads have been constructed/are being constructed by private companies/contractors across the country under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof, State/UT-wise;
- (c) whether there are reports of large scale corruption/irregularities under the scheme, if so, the details thereof, State/UT-wise including Chhattisgarh; and
- (d) the corrective steps taken/being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)**

(a) & (b): As per the Programme Guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY), implementation of PMGSY is being done by the State Governments. Works are awarded and got executed by the States. State/UT-wise details of road works cleared and completed upto Jan'2016 under PMGSY are given as per **Annexure – I**.

(c): Complaints related to various facets of Pradhan Mantri Gram Sadak Yojana (PMGSY) including that of corruption/irregularities in implementation of PMGSY are received from time to time.

As per the programme Guidelines, ensuring quality of road works under PMGSY is the responsibility of implementing State Governments. All such complaints are therefore, referred to the State Quality Coordinators of respective States for taking necessary action and furnishing report. In case an adequate response is not received within the prescribed time, the National Rural Roads Development Agency (NRRDA), the technical arm of the Ministry of Rural Development, deputes National Quality Monitors (NQMs) and further processing of complaint is made on the basis of National Quality Monitor's reports.

Statements containing State-wise, Year-wise details of complaints vis-a-vis action taken for the period, 2014-15 and 2015-16 (upto Jan., 2016) are given in the **Annexure-II&III**.

(d): To ensure adherence to prescribed quality norms, National Rural Roads Development Agency (NRRDA) has issued Quality Assurance Handbook for Rural Roads which provide for a three tier Quality Management System under PMGSY. The three tier quality management mechanism comprises:

- (i) **1st tier:** In-house quality control by the execution agency.
- (ii) **2nd tier:** Independent quality control set up of the State Rural Roads Development Agency (SRRDA), at the State level.
- (iii) **3rd tier:** National Quality Monitoring System as operationalized by NRRDA, at the national level.

Under the 3rd Tier, NQMs are deployed for inspection of road works across the country, which are selected at random. For road works graded as 'Satisfactory Requiring Improvement' (SRI) and 'Unsatisfactory' (U) on the basis of observations of the National Quality Monitors, States are required to send Action Taken Reports after completion of rectification work. These Actions taken reports are monitored and processed by National Rural Roads Development Agency on a regular basis.

Annexure -I

PRADHAN MANTRI GRAM SADAK YOJANA

Annex referred to in reply to Part (a) of Lok Sabha Unstarred Question No.2138 to be answered on 10.03.2016

No. of Road Works Cleared (sanctioned) & Completed (upto Jan'2016)

S.No.	State	No. of road works cleared	No. of road works completed
1	2	3	4
1	Andhra Pradesh	4622	4293
2	Arunachal Pradesh	1026	766
3	Assam	5660	4526
4	Bihar	15603	10020
5	Chhattisgarh	6825	6082
6	Goa	90	72
7	Gujarat	4529	4456
8	Haryana	520	505
9	Himachal Pradesh	2229	1938
10	Jammu & Kashmir	1983	1271
11	Jharkhand	5141	2942
12	Karnataka	3640	3465
13	Kerala	1431	998
14	Madhya Pradesh	17191	14426
15	Maharashtra	6645	5955
16	Manipur	1526	1090
17	Meghalaya	721	411
18	Mizoram	217	175
19	Nagaland	305	276
20	Odisha	11936	9252
21	Punjab	1043	975
22	Rajasthan	15698	14846
23	Sikkim	773	559
24	Tamil Nadu	6697	6250
25	Telangana	2974	2713
26	Tripura	1420	1063
27	Uttar Pradesh	18341	16849
28	Uttarakhand	1125	771
29	West Bengal	4982	3754

	Total State(s):	144893	120699
Union Territories			
30	A & N Islands	18	0
31	Dadra & Nagar Haveli	156	0
32	Daman & Diu	0	0
33	Delhi	1	0
34	Lakshadweep	0	0
35	Pondicherry	78	77
Total (UTs):		253	77
Grand Total:		145146	120776

Annexure - II

PRADHAN MANTRI GRAM SADAK YOJANA

Annexure referred to in reply to part (C) of Lok Sabha Unstarred Question No. 2138 to be answered on 10.03.2016

No.of Complaints recived during 2014-15

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh						
2	Arunachal Pradesh						
3	Assam	2	2			0	0
4	Bihar (State)	18	11	7		4	3
5	Bihar (CAs)*						
6	Chhattisgarh	1	1	0		0	0
7	Goa						
8	Gujarat						
9	Haryana						
10	Himachal Pradesh	1	1	0	0	0	0
11	J & K	2	0	2		2	0
12	Jharkhand (State)	1	0	1		0	1
13	Jharkhand(CAs)*	1	0	1		0	1
14	Karnataka						
15	Kerala						
16	Madhya Pradesh	1	1	0		0	0
17	Maharashtra	4	4	0		0	0
18	Manipur	1	0	1		0	1
19	Meghalaya						
20	Mizoram						
21	Nagaland						
22	Orissa						
23	Punjab	3	3	0		0	0
24	Rajasthan	1	0	1		0	1

25	Sikkim	1	0	1		1	0
26	Tamil Nadu						
27	Telangana						
28	Tripura(State)						
29	Tripura (CAs)*						
30	Uttar Pradesh	20	11	9		5	4
31	Uttarakhand	1	0	1		0	1
32	West Bengal	3	2	1		1	0
Total		61	36	25	0	13	12

* Central Agencies)

Annexure -III

PRADHAN MANTRI GRAM SADAK YOJANA

Annexure referred to in reply to part (C) of Lok Sabha Unstarred Question No. 2138 to be answered on 10.03.2016

No.of Complai nts recived in NRRDA during 2015-16
(Upto Jan,2016)

S.No.	State	Complai nts received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfact ory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	4	3	1	0	1	0
3	Assam	2	1	1	0	0	1
4	Bihar (State)	13	11	2	0	0	2
5	Bihar (CAs)*	-	-	-	-	-	-
6	Chhattisgarh	5	5	0	0	0	0
7	Goa	-	-	-	-	-	-
8	Gujarat	-	-	-	-	-	-
9	Haryana	1	1	0	0	0	0
10	Himachal Pradesh	1	1	0	0	0	0
11	J & K	2	2	0	0	0	0
12	Jharkhand (State)	6	4	2	0	0	2
13	Jharkhand(CAs)*	-	-	-	-	-	-
14	Karnataka	1	1	0	0	0	0
15	Kerala	-	-	-	-	-	-
16	Madhya Pradesh	5	4	1	0	0	1
17	Maharashtra	3	1	2	0	1	1
18	Manipur	-	-	-	-	-	-
19	Meghalaya	-	-	-	-	-	-
20	Mizoram	-	-	-	-	-	-
21	Nagaland	-	-	-	-	-	-
22	Orissa	3	3	0	0	0	0
23	Punjab	-	-	-	-	-	-
24	Rajasthan	-	-	-	-	-	-
25	Sikkim	-	-	-	-	-	-
26	Tamil Nadu	1	1	0	0	0	0
27	Telangana	-	-	-	-	-	-
28	Tripura(State)	-	-	-	-	-	-
29	Tripura (CAs)*	-	-	-	-	-	-
30	Uttar Pradesh	14	12	2	0	0	2
31	Uttarakhand	2	2	0	0	0	0
32	West Bengal	3	3	0	0	0	0
Total		66	55	11	0	2	9

* Central Agencies

